

Thefts in Museums

707. SHRI KALYAN ROY : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply to Starred Question 560 given in the Rajya Sabha on the 25th August, 1970 and state :

(a) the number of cases of thefts during the years 1974 and 1975 from the Archaeological Museums and protected monuments, Indian Museum, Calcutta, i Salar Jung Museum, Hyderabad, Indian War Memorial Museum, Red Fort, Delhi, National Museum, New Delhi and Nehru Memorial Museum and Library, New Delhi;

(b) the number of objects stolen;

(c) whether the objects which were stolen during the past five years have been recovered; and

(d) if so, the details thereof and the persons from whom they have been recovered?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV) : (a) and (b) A statement (Annex-ure-1) is attached.

(c) and (d) Some of the objects which were stolen during the past five years have been recovered as per details given vide Annexures I and II [See Appendix XCIV. Annexure Nos. 75 and 76]

Bustee improvement programme by Calcutta Metropolitan Development Authority

708. SHRI KALYAN ROY : Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the first phase of the Calcutta Metropolitan Development Authority's bustee improvement programme has been completed ;

(b) whether the second phase of the programme has started ; and

(c) what is the amount involved and when the second phase is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): (a) Yes, Sir.

(b) Yes, Sir.

(c) The estimate of works sanctioned under the second phase so far amount to Rs. 735.41 lakhs. Some more schemes are to be taken up for development soon and the second phase programme is likely to be completed by 1977-78.

t Petitions under Articles 226 and 227 of Constitution of India

709. SHRI S. W. DHABE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) the names of High Courts where petitions under articles 226 and 227 of Constitution of India have been filed challenging the Land Ceiling Legislations and the number of cases and whether stay has been granted against their implementation ;

(b) whether similar petitions have been filed in the Supreme Court and if so, whether stay has been granted in any case ; and

(c) what steps Government is taking to expedite the disposal of these cases ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL) : (a) to (c) Writ petitions challenging the land ceiling laws have been filed from time to time in the High Court in the States of Andhra Pradesh, West Bengal, Uttar Pradesh, Gujarat, Punjab Har-yana, Orissa etc. Some petitions have also been filed from time to time in the Supreme Court. The Government of India and the State Governments have been taking necessary steps, consistent with their

transferred from the 19th January, 1976, previously numbered as Unstarred Question No. 353.